

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4643

ANSWERED ON:21.02.2014

JUVENILE HOMES

Dhruvanarayana Shri R. ;Hegde Shri. K. Jayaprakash ;Krishnaswamy Shri M.;Rane Dr. Nilesh Narayan;Sugavanam Shri E.G.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of juvenile homes functioning in the country with the assistance from Government, philanthropic and other Organisations along with the financial assistance provided to such homes by the Government during each of the last three years and the current year, State/UT-wise;
- (b) whether the Government has taken note of pathetic condition of such homes and deprivation of basic facilities/infrastructure to children living therein and involvement of inmates of these homes in criminal activities/violence;
- (c) if so, the details thereof, State/UT-wise;
- (d) whether the Government has conducted any enquiry/inspection in this regard during each of the last three years and the current year;
- (e) if so, the details and findings thereof, State/UT-wise and if not, the reasons therefor; and
- (f) the corrective steps taken/being taken by the Government to ensure adequate facilities/infrastructure to the children living in juvenile homes?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): The State-wise number of various types of Homes under the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act], including Special Homes and Observation Homes being provided financial assistance under the Integrated Child Protection Scheme (ICPS) along with year-wise financial assistance provided by the Government to such Homes during each of the last three years and the current year is Annexed.

(b) to (f): To improve the quality services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Homes, including Special Homes and Observation Homes under the Integrated Child Protection Scheme (ICPS). The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.